

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date: 13.11.2020

Appeal No. 186 of 2020

Shreenath Finstock Capital Limited ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Ankit Lohia, Advocate with Mr. Deepak Dhane, Advocate
i/b Corporate Pleaders for the Appellant.

Mr. Vishal Kanade, Advocate with Ms. Nidhi Singh, Ms. Kinjal
Bhatt and Mr. Harsh Chaudhary, Advocates i/b Vidhii Partners
for the Respondent.

WITH
Appeal No. 187 of 2020

Gedalia Multitrading Private Limited ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Deepak Dhane, Advocate i/b Corporate Pleaders for the
Appellant.

Mr. Vishal Kanade, Advocate with Ms. Nidhi Singh, Ms. Kinjal
Bhatt and Mr. Harsh Chaudhary, Advocates i/b Vidhii Partners
for the Respondent.

AND
Appeal No. 188 of 2020

Bhavin Sureshbhai Thakkar ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Deepak Dhane, Advocate i/b Corporate Pleaders for the Appellant.

Mr. Vishal Kanade, Advocate with Ms. Nidhi Singh, Ms. Kinjal Bhatt and Mr. Harsh Chaudhary, Advocates i/b Vidhii Partners for the Respondent.

ORDER:

1. We have heard Mr. Ankit Lohia, learned counsel and Mr. Deepak Dhane, learned counsel for the appellants and Mr. Vishal Kanade, learned counsel along with Ms. Nidhi Singh, Ms. Kinjal Bhatt and Mr. Harsh Chaudhary, advocates for the respondent through video conference.

2. Stand over today. List these matters for final hearing on December 17, 2020.

3. Parties are directed to take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the matter would be taken up for hearing through video conference or through physical hearing.

4. The present matters were heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Dr. C.K.G. Nair
Member

Justice M. T. Joshi
Judicial Member

13.11.2020
PK